(क) क्या मध्य प्रदेश के मुरैना और शिवपुरी जिलों में बहुत से डाक तथा तार घर और उप डाक तथा तार घर किराये के भवनों में कार्य कर रहे हैं ;

(ख) यदि हां, तो दोनों जिलों में अलग-अलग, ऐसे कितने डाक तथा तार घर हैं ; और

(ग) सरकार द्वारा किराये के रूप में कितनी धन राशि वार्षिक रूप से दी जा रही है ?

संचार मंत्री (श्री हेमवती नंदन बहुगुणा) : (क) जी हां ।

(ख) मुरैना जिला 12 शिवपुरी जिला 7

(ग) मुरैना जिला 12,804 रुपये वार्षिक
शिवपुरी जिला 5,769 रुपये वार्षिक

पाकिस्तानी नागरिकों का दिल्ली में वैध-पारपत्र पर दौरा

1096. **श्री हुकमचन्द कछवाय** : क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में दिल्ली में वैध पारपत्र पर कितने पाकिस्तानी नागरिक आये थे ;

(ख) उनमें से कितने पाकिस्तानी नागरिक वीज़ा की अवधि समाप्त हो जाने से पूर्व पाकिस्तान वापिस चले गये थे ;

(ग) दिल्ली में इस समय अनुमानित कितने पाकिस्तानी नागरिक छिप कर रह रहे हैं ; और

(घ) सरकार ने उनको वापिस भेजने अथवा गिरफ्तार करने के लिए अब तक क्या कार्यवाही की है ?

गृह मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) 17,018

(ख) 16,775

(ग) कोई नहीं ।

(घ) प्रश्न नहीं उठता ।

ग्वालियर डिवीजन (मध्य प्रदेश) में केन्द्रीय सरकार के कर्मचारियों के विरुद्ध न्यायालयों में निर्णयाधीन मामले

1097. **श्री हुकमचन्द कछवाय** : क्या **प्रधान** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के ग्वालियर डिवीजन में केन्द्रीय सरकार के कुछ ऐसे कर्मचारियों के विरुद्ध मामले न्यायालयों में निर्णयाधीन हैं जिन्होंने 19 सितम्बर, 1968 की हड़ताल में भाग लिया था ; और

(ख) यदि हां, तो जिले-वार उनके आंकड़े क्या हैं ?

गृह मंत्रालय और कार्मिक विभाग में राज्य मंत्री (श्री राम निवास मिर्धा) : (क) और (ख). राज्य सरकार से सूचना एकत्रित की जा रही है और प्राप्त होते ही यथाशीघ्र सभा के पटल पर रख दी जायेगी ।

Allocation of Cotton to Textile Mills

1098. SHRI N. K. SANGHI :
SHRI BISHWANATH JHUNJHUNWALA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have decided to allow higher stock limits of textile mills on the basis of their past exports ;

(b) whether the increased allocation is subject to any condition ; and

(c) whether the nationalised banks will be permitted to advance finances for the purchase of increased quota ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C. GEORGE) : (a) Yes, Sir. A statement is attached.

(b) No, Sir.

(c) This is subject to directions of the Reserve Bank of India.

Statement

(a)	mills exporting 10 per cent or more of their total production.	$2\frac{1}{2}$ months.
(b)	mills exporting 20 per cent or more of their total production.	$3\frac{1}{2}$ months.
(c)	mills exporting 25 per cent or more of their total production.	$4\frac{1}{2}$ months.

Exports of Small Scale Industries Products

1099. SHRI N. K. SANGHI : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the percentage of Indian exports contributed by the small-scale industries, in the last three years ;

(b) the incentives provided by Government to increase their exports ; and

(c) whether Government are considering simplification of the procedure for issue of licences for the import of raw materials required by the small-scale industries when such licences are not above a certain limit.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Export figures are not maintained separately in respect of small scale or large scale sectors. However, during 1969-70 as many as 467 small scale units exported 10 per cent or more of their total out put.

(b) For small scale units exporting more than 10 per cent of their output specially favourable modes of financing are provided, in addition to all other incentives like cash assistance import entitlements given under REP Policy.

(c) Hitherto, licences for raw materials and components were being issued to the actual users under different modes of financing irrespective of the value of entitlement. During April 1971-March 1972, the modes of financing have been relaxed as under :—

(i) In the case of small scale units whose entitlement works out upto Rs. 5,000/-, licences are to be issued against free foreign exchange for the entire entitlement.

(ii) In the case of small scale units whose entitlement works out to more than Rs. 5,000/- but not more than Rs 50,000/-, licences will be issued against convenient sources of financing irrespective of their export performance.

Presidential Order Regarding Training in Hindi Invalidated by Madras High Court

1100. DR. SARADISH ROY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the judgment given by the Madras High Court stating that the President of India's Order dated the 27th April, 1960 about the training in Hindi language is invalid ; and

(b) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. Government are aware of the judgement of the Madras High Court. The Court has held that the Presidential Order dated 27th April, 1960 is invalid to the extent it makes in-service training for Central Government employees obligatory.